Central Administrative Tribunal Lucknow Bench Lucknow

Contempt Petition No. CCP 332/00064/2015 In O.A. 332/2009

This, the 15th day of October,, 2015

Hon'ble Mr. Navneet Kumar, Member(J) Hon'ble Ms. Jayati Chandra, Member (A)

Paras Nath Yadav, aged about 51 years, son of Sri Ram Deen resident of Village and Post Rehuwa, District Sitapur, at present working as Postal Assistant, Sub Office Reosa, District-Sitapur.

Applicants

By Advocate Sri Surendran P. Versus

Sri A. K. Awasthi, Superintendent of Post Offices, Sitapur.

Respondent

By Advocate Sri G. K. Singh.

Order (Oral)

By Hon'ble Sri Navneet Kumar, Member (J)

The present contempt petition is preferred by the applicant for non compliance of the order dated 18.02.2015 passed in O.A. No. 332/2009 through which, the Tribunal quashed the order dated 6. 10.2008 as well as 5.5.2009 and also directed the excess amount so recovered from the applicant be refunded to him without any interest.

Sri G. K. Singh. learned counsel for the respondents submitted the receipts dated 15.9.2015 and 23.9.2015 duly received by the applicant and has indicated that the amount of Rs. 6260/- and Rs. 10,000/- has been received by the applicant. The learned counsel for the respondents also indicated that whatever the admissible amount due, was paid to the applicant. The copy of the aforesaid receipts are taken on record.

Under such a circumstances, order passed by the Tribunal has been complied with. As such, there is nothing survives to be adjudicated in the present contempt petition.

Accordingly, the contempt petition is dismissed. Notices issued to the respondents stands discharged.

J. Chaudra

Member (A)

Member (J)